

Food Safety and Standards Authority of India

Advisory No.: 9/FSSAI/2011

Ban on import of dairy products from China

The Government of India (Directorate General of Foreign Trade) had imposed a ban on import of milk and milk products from China vide notification No. 46 dated 24/09/2008 for three months. The ban for three months was imposed as an interim step to enable other Departments to put in place suitable measures, to restrict import of contaminated milk products in the country. The ban was extended vide notification No. 67 dated 01/12/2008 for another six months up to 23/06/2009. The import of chocolates and chocolate products and candies/ confectionary / food preparations with milk and milk solids as an ingredient were also included in the ban. The ban was further extended vide notification No. 111 (RE-2008)/ 2004-2009 dated 16/06/2009 for another six months up to 23/12/2009. The ban was further extended vide notification No. 22/2009-2014 dated 23/12/2009 for another six months up to 23.06.2010. The ban was further extended vide notification No. 49/2009-2014 dated 24th June, 2010 for another six months up to 23/12/2010. The ban was further extended vide notification No. 16 (RE-2010)/2009-2014 dated 3rd January, 2011 for another one year up to 23/12/2011. The ban was further extended vide notification No. 91 (RE-2010)/2009-2014 dated 26th December, 2011 for another six months upto 24/6/2012.

Consultations were held on 22nd June, 2012 with the concerned Departments / Ministries of the Government of India to review the ban on import of dairy products from China. Based on these consultations the following advisory No. 9/FSSAI/2011 is issued:

1. Ban on import of milk and milk products including chocolates and chocolate products and candies/ confectionary / food preparations with milk and milk solids as an ingredient from China may be extended for a period of one year from 24th June, 2012 unless there are dependable reports available about a significant improvement in the situation.